

Financial assistance in the form of grant is provided to the cooperatives, No-Governmental Organisation, Public Sector Undertakings, Research Institutions etc. Under this scheme.

The training imparted under this scheme covers people belonging to scheduled castes, scheduled tribes, other Backward classes (OBCs) and Women.

This Plan Scheme is being implemented all over the country including in the State of Maharashtra, during the Ninth Plan period.

[*English*]

Registration of Criminal Cases

3176. DR. T. SUBBARAMI REDDY: Will the PRIME MINISTER be pleased to state;

(a) whether as per a judgement of Supreme Court, there is no need of Government's sanction required by the CBI to register a criminal case against any official of the Government of India;

(b) if so, whether the same judgement applies against the judges also;

(c) if not, the reasons therefor;

(d) whether the Government have appealed to the Supreme Court that the same directive should also be applied in the case of judges; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (BANKING, REVENUE AND INSURANCE) (SHRI KADAMBUR M.R. JANARTHANAN) :

(a) In accordance with the Supreme Court judgement dated the December 18, 1997, in Writ Petition (Criminal) Nos. 340-343 of the 1993 in the matter of Vineet Narain & other Vs. Union of India & another, the CBI is not required to obtain prior sanction of the concerned Secretary of the Ministry/Department before taking up any enquiry (PE or RC), including search in respect of the officers of level of Joint Secretary and above of the Government of India, PSUs etc.

(b) and (c) While adjudicating the above case, the Supreme Court, endorsed its earlier view in K. Veeraswami's case that in order to protect independence of the judiciary, it was essential that no criminal case be registered under Sector 154 Cr. P.C. against a Judge of the High Court or of the Supreme Court unless the Chief Justice of India was consulted and he assented to such an action being taken. In K. Veeraswami (1991 3 SC 655) the Supreme Court also held that there should be similar consultation at the stage of examining the question of granting sanction for prosecution and it should be necessary and appropriate that the question of sanction be guided by and be in accordance with the advice of the Chief Justice of India.

(d) The Government have not moved the Supreme Court for review of the Judgement dated December 18, 1997.

(e) Do not arise.

Digging of Canals

3177. SHRI ASHOK NAMDEORAO MOHOL : Will the PRIME MINISTER be pleased to state:

(a) whether the State Government of Maharashtra have submitted any proposal to the Union Government for digging of canals in the State;

(b) if so, the details thereof; and

(c) the decision taken by the Union Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI SOMPAL) : (a) No, Sir.

(b) and (c) Do not arise.

[*Translation*]

Foreign Assistance for Non-Conventional Energy Sources

3178. PROF. RITA VERMA : Will the PRIME MINISTER be pleased to state:

(a) the amount of foreign assistance received by the Ministry for the implementation of the non-conventional energy programmes during 1996-97 and 1997-98;

(b) the sources along with the scheme for which assistance was received;

(c) the amount of assistance out of that received in technical and other forms, schemes-wise;

(d) whether the foreign assistance had been fully utilised during both the financial years;

(e) if not, the reasons therefor; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS, MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI RAM NAIK) :

(a) to (f) The details of foreign assistance received by the Ministry for implementation of various projects including for Indian Renewable Energy Development Agency from different sources, during 1996-97 and 1997-98, in the form of loans, grants for project financing and technical and also the status of fund utilisation, are given in the enclosed statement.